

National Company Law Tribunal

Allahabad Bench

CP NO. 52/2015

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 08.11.2017

NAME OF THE COMPANY: Madanlal Foods Products Pvt Ltd.

SECTION OF THE COMPANIES ACT/I & B CODE: 560(6) of the Companies Act of 1956

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
1.	R.K. Mishra	Advocate	Petitioner	R.K. Mishra
2.	KULDEEP SINGH	STA	O.L.	K. Singh

C.P. No. 52/2015

Advocate, Shri R.K. Mishra for the petitioner. Proxy for OL representing the Central Govt. is present. The present case relates to section 560(6) of the Companies Act, 1956 seeking for restoration of the Company, as its name came to be de-registered from ~~Registrar~~ ^{Register} of the ROC. This court expects further comment of / afresh report from the office of ROC on the present petition by taking into consideration the changed policy of the Govt. and to inform whether the Company in question is falling or otherwise within purview of a shell Company. Hence, the present case would be decided on merits after knowing the recent stand of the Central Govt. /ROC

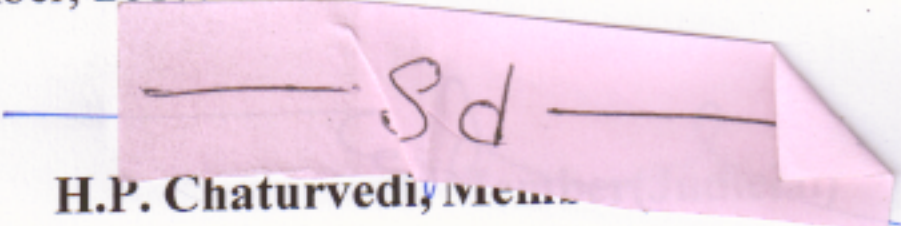
Thereafter, a further opportunity is granted to the ROC, Kanpur to furnish its fresh / updated report on above referred issue to this Tribunal and also to serve an advance copy thereof to the petitioner counsel. Failing which, this court may presume that the office of the ROC has nothing to add further in its previous report /counter affidavit and the matter would be dealt with in accordance with law.

A copy of this order be communicated to the ROC, Kanpur for information and further needful action.

The matter be listed on 8th December, 2017.

Date: 08/11/2017

Typed by
Jyoti


H.P. Chaturvedi, Member